

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 828 of 2020

IN THE MATTER OF:

**RS Infra Projects,
Through Proprietor Mr. Ram Babu Sharma** **....Appellant**

Vs

Supreme Infrastructure India Ltd. **....Respondent**

Present:

**For Appellant: Mr. Rakesh Kumar and Ms. Preeti Kashyap,
Advocates.**

For Respondents:

O R D E R
(Through Virtual Mode)

14.12.2020: Notice has been served upon Respondent. However, there is no appearance on its behalf. Let appearance of Respondent be awaited. It will be open to the Respondent to file its reply affidavit within two weeks with advance copy provided to learned counsel for the Appellant who may, if it so intends, file rejoinder thereto within two weeks thereof.

Post the matter 'for admission (after notice)' on **12th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

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